

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 387/AT/2024**

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 900 MW Solar PV Power Projects (Tranche XI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines of the Government of India.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Avaada Energy Private Limited and Ors.

Date of Hearing : **6.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Ms. Mandakini Ghosh, Advocate, SECI  
Shri Rahul Ranjan, Advocate, SECI  
Shri Hemant Singh, Advocate, AEML  
Shri Nehul Sharma, Advocate, AEML  
Ms. Lavanya Panwar, Advocate, AEML  
Shri Jai Lal, Advocate, AEML  
Shri Nishant Kumar, Advocate, AEML

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff for the 900 MW Solar PV Power Projects (Tranche XI) connected with the inter-State Transmission System and selected through the competitive bidding process as per the "*Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects*" dated 3.8.2017 issued by the Ministry of Power, Government of India read with subsequent amendment/clarification thereof.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents to file their reply, if any, within two weeks with a copy to the Petitioner who may file its rejoinder(s), within a week thereafter.

3. The Petition will be listed for hearing on **5.12.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

